

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

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OA No. 2914/92 .. Date of decision: 26.05.93

Sh. Bhim Rao Rangari .. Applicant

Versus

Union of India .. Respondents

CORAM

Hon`ble Justice Mr. S.K. Dhaon, Vice Chairman (J)

Hon`ble Mr. S.R. Adige, Member (A)

For the applicant .. Sh. J.C. Madan, Counsel.

For the respondents .. Sh. A.K. Behra, Proxy counsel for
Sh. P.H. Ramchandani, Counsel.

JUDGEMENT (Oral)

(Delivered by Hon`ble Sh. S.K. Dhaon, V.C. (J)

Heard the learned counsel for the parties.

The main relief prayed by the applicant in this application is that the respondents be directed to consider the case of the applicant for regularisation of his services.

Counter affidavit has been filed on behalf of the respondents.

In para 4.2 of the application, it is averred that the petitioner discharged the duties of a casual labourer continuously for a period of about 20 months from 1.5.87 to 23.12.88 in the office of the Director General, Doordarshan. In support of this averment, a certificate which has been

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issued by the Accounts Officer for the Controller of Sales has been produced before us, which is at Annexure A-1. This certificate indicates that the petitioner has worked in the Doordarshan Commercial Service from May 1987 to 23.12.88 as a casual labourer.

In the reply filed on behalf of the respondents, it is averred that the petitioner had worked as casual labourer for 239 days during the year 1988 (4.2.88 to 23.12.88) and the certificate had been inadvertently issued.

After considering the case of the applicant and in view of the photocopy of the certificate, we are of the view that he is eligible for being considered for the regularisation of his service.

The authority concerned shall consider the case of the applicant for regularisation of his services as expeditiously as possible but not beyond a period of 3 months from the date of the receipt of a certified copy of this order from the applicant.

With these directions the application is disposed of finally. No order as to costs.

Adice
(S.R. Adice)

Member (A)

S.K.D
(S.K. Dhaon)

Vice Chairman (J)